

PET, KV IIT, Kanpur	
19. Sh. K.D. Saini	-do-
PETKVNo.I.Khetrinagar	
20. Smt. S. Mathew	-do-
PET KV Ganeshkind, Pune	
21. Sh. D.P. Dabas	Volleyball
PET KV No. 1, Delhi Cantt.	
22. Sh. Shamsheer Singh	-do-
PETKVNo. 1. Patiala	
23. Sh. Charanjeet Singh	-do-
PET KV New Friends Centre, Delhi	
24. Smt. S.R. Singh	-do-
PET KV ONGC. Dehradun	
25. Sh. Sukhbir Singh	-do-
PETKV AFS, Gurgaon	
26. Sh. Jagat Singh	Cricket
PET KV No. 1, Delhi Cantt.	
27. Sh. K.B. Sehgal	-do-
PET KV No. 3, Delhi Cantt.	
28. Sh. P.K. Pathak	-do-
PET KV No. 1.OEF, Kanpur	
29. Sh. K.V.D. Prasad	-do-
PET KV Malkapuram, Vishakhapatnam	
30. Sh. V.G. Kaushik	Table Tennis
PET KV Janakpuri, New Delhi	
31. Sh. K.K. Vaidya	-do-
PET KV Shimla,	
32. Sh. R.L. Ansingkar	Badminton
PET KV No. I, Khamaria, Jabalpur	
33. Sh. S. Vijayan	-do-
PET KV IIT, Madras	
34. Sh. Victor Challiah	-do-
PET KV Ashok Nagar, Madras	
35. Smt. P.K. Sharma	Swimming (Girls)
PET KV Manesar. Delhi	
36. Sh. Sube Singh	Kabaddi
PET KV Sainik Vihar. Delhi	

37. Sh. Sukhbir Singh Sehrawat	Kho-Kho
PET KV AFS, Gurgaon	
38. Sh. M.S. Sindhi	Football
PET KV Vikaspuri, New Delhi	

Take over of Lalit Kala Akademi by Government

77. SHRI AKHILESH DAS: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government have decided to take over management of Lalit Kala Akademi with a view to restoring its pre-eminence as a National Academy of visual arts;

(b) if so, the terms and conditions in this regard;

(c) whether taking over of the Akademi is a sequel to the Haksar- Committee's recommendations; and

(d) the details of the recommendations of the said committee?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAD): (a) Yes, Sir. The Government on 24th January, 1997 promulgated an ordinance to take over the management of Lalit Kala Akademi.

(b) The General Council, Executive Board, Finance Committee and all other committees set up by the Lalit Kala Akademi stand dissolved. The post of Chairman is kept in abeyance and for this duration, in lieu of the post of Chairman (or) Administration has been appointed to run the affairs of the Akademi; AH assets and liabilities of the Akademi will vest with the Government. The Akademi's General Council etc., will be reconstituted in accordance with the recommendations of Haksar Committee.

(q) It has been one of the factors.

(d), Recommendations of the said committee relating to Lalit Kala Akademi are given, in the Statement.

Statement

No. Text of Recommendations

Exhibitions and Awards

- 9.78 There is a widespread feeling that in recent years the selections for the Lalit Kala Akademi's National Exhibitions and annual awards are not always fair, and that there is a decline in standards. The Akademi must adopt a system of appointing a jury which would generate confidence in the art world. The General Council may prepare a special roll of distinguished artists, art historians and art critics, from among whom the members of the jury for the National Exhibition and Akademi awards may be selected.
- 9.79 The cash prize accompanying the Akademi awards may be raised to Rs. 25,000, as in the other two Akademiis. The Akademi may secure ten works from each award-winning artist and organize a special exhibition. The conferment of the award may be restricted to a single occasion.
- 9.80 The Akademi must maintain the highest standards in the selection of exhibits to be sent abroad for international exhibitions.
- 9.81 More retrospectives of our eminent artists (apart from those of the Akademi's Fellows) may be organized, as also exhibitions featuring specific themes and art movements.
The Triennale
- 9.82 There is no need to have a separate organization for the Triennale. It should be the prerogative of the Akademi, There must be a continuing special cell which functions as a clearing house for information on developments in the international art scene.
- 9.83 There is no virtue in the idea of restricting the Triennale to non-aligned nations.
- 9.84 The decline in the standards of the Indian exhibits in the Triennale must

be checked, it is -better to select not more than ten artists and exhibit a substantial number of their works, than to have a very large number of artists.

- 9.85 The Commissioners might be drawn from the panel suggested above (9.78), of eminent artists, art historians and art critics. They must have complete freedom to select the exhibits and organize the Indian section of the Triennale.

Research and Documentation

- 9.86 Greater priority should be given to research and documentation in contemporary art, in collaboration with State Akademiis. Attention should be paid to cataloguing archival material and on having proper facilities for conservation, restoration and retrieval.

Publications and Dissemination

- 9.87 The Akademi might consider bring out its journals at regular intervals. The journal dealing with our traditional art has attained a very high international reputation; the other publications must also aim at achieving similar standards of editing and printing.
- 9.88 The Akademi must find more effective ways of selling its publications, in collaboration with commercial distributors.
- 9.89 An extensive collection of significant art reviews appearing in newspapers and journals in India and abroad must be built up, and should be easily accessible to artists and scholars.
- 9.90 For the dissemination of art, the Akademi might work in close collaboration with other organizations like the State Akademiis, universities, museums, National Book Trust, Indira Gandhi Centre for the Arts, etc. Full advantage should be taken of the medium of television.

Other Activities/Aspects

- 9.91 The Akademi's programme of purchasing works of art from contemporary artists is a marginal one,

but has given rise to intense controversy and charges of favouritism. It has no special merit, and should be given up.

- 9.92 A fresh set of enforceable guidelines for the occupation and vacation of the studios in the Garhi Centre in New Delhi must be framed. This task would be much simplified if the distinguished artists who have been indefinitely occupying some of these studios came forward in a co-operative spirit to enable a solution to be found.
- 9.93 It is not necessary to have State-wise representation for art organizations in the Akademi's General Council. Ten members co-opted by the Council to represent these organizations would be sufficient.
- 9.94 The Akademi must, jointly with State Akademis and Governments, promote the proper growth and functioning of art associations.

Art Education

- 9.95 Among the most neglected areas of culture is art education. The Akademi must generate constructive discussions on this issue.
- 9.96 The Akademi should provide expertise to set up art museums in the State's and Union Territories.
- 9.97 The Akademi must have close links with museums all over India.

Incentives to Artists

- 9.98 The production of art materials within the country needs to be augmented, and better quality ensured. Import of art materials should be placed on Open General Licence. There should be no import duties, or only a nominal one.
- 9.99 The Government of India's policy of setting aside a portion of the outlay on public buildings to include the making of murals and the purchase of works of art should be strictly enforced. The State Governments may also be approached with a view to

getting such a provision adopted and incorporated.

system by which anyone who has exhibited at least once in the National Exhibition is allowed to vote.

- 9.106 All members of the electorate, and all other artists whose works have been shown at least once in the Akademi's national or international exhibitions, may be eligible for being considered for election.

Internal Conflicts

- 9.107 The affairs of the Akademi in recent years have been clouded by conflicts leading to mutual allegations made against one another by important functionaries of the Akademi. In order to generate confidence, the existing General Council may be dissolved, and the revised structure and procedures recommended by the Committee may be adopted.

The Constitution

- 9.108 The General Council, Executive Board and Finance Committee of the Akademi may be restructured on the lines recommended in Section 10 of Chapter 5.

केन्द्रीय विद्यालय संगठन के शासी -मंडल की बैठक

78. श्री गोविन्दराम मिरी : क्या मानव संसाधन विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या हाल में केन्द्रीय विद्यालय संगठन के शासी -मंडल की कोई बैठक बुलाई गई थी और ,

(ख) यदि हां , तो इस बैठक में लिए गए प्रमुख निर्णयों का ब्यौरा क्या है ?

मानव संसाधन विकास मंत्रालय में शिक्षा विभाग में राज्य मंत्री (श्री मुही राम सैकिया) :
(क) जी हां ।

(ख) केन्द्रीय विद्यालय संगठन के शासी बोर्ड ने दिनांक 27 जनवरी , 1997 को हुई अपनी बैठक में अन्य बातों साथ - साथ केन्द्रीय विद्यालय संगठन के विभिन्न पदों से संबंधित नियुक्ति / अनुशासनिक अपील की प्रधिकारी की मौजूदा सूची से संशोधन किए जाने , प्राथमिक शिक्षकों से प्राशिकों से प्रशिक्षित स्नानतक शिक्षकों और प्रशिक्षित स्नातक शिक्षकों से स्नातकोत्तर शिक्षकों की पदोन्नति का कोटा 33 1/3 प्रतिशत से बढ़ाकर 50 प्रतिशत तक किए जाने